

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 343 of 2013 in
DFR No. 2096 of 2013**

Dated : 27th November, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Transmission Corporation of Andhra Pradesh & Ors ... Appellant(s)

Versus

**Andhra Pradesh Electricity
Regulatory Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. Sanjay Sen, Sr. Adv.
Mr. Matrugupta Mishra for R.2
Mr. K.V. Balakrishnan,
Mr. K.V. Mohan for R.1**

ORDER

**I.A. No. 343 of 2013
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 113 days in filing the Appeal as against the main Order dated 16.04.2013.

The reasons for the delay as explained by the learned counsel for the Applicant/Appellant are that subsequent to the main Order that was passed on 16.04.2013, they filed the Review before the State

Commission, which was ultimately dismissed on 12.08.2013 and thereafter the Appeal has been prepared and filed on 26.09.2013.

We have heard the learned counsel for the parties. In view of the fact that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application to condone the delay is disposed of.

The Registry is directed to number the Appeal and post for Admission on **29.11.2013.**

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson